

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 106  
173/241-242/PB/2019

**IN THE MATTER OF:**

Emaar Holding II ... Applicant/Petitioner  
Vs  
Emaar MGF Land Ltd. & Ors. ... Respondent

**Order under Section 241-242.**

**Order delivered on 04.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. SN Mookherjee, Sr Adv, Dheeraj Nair, Kumar Kislay,  
Mr. Angad Baxi and Naman Chaudhary, Advs.  
For Respondent : Dr. U K Chaudhary, Sr. Adv., Mr. Jayant Mehta,  
Ms. Manisha Chaudhary, Mr. Mansumyer Singh,  
Mr. Aditya Bisht, Mr. Satyam Roy, Mr. Pranay Chitale,  
Advs. Respondents No. 2, 3, 4 and 8 ( C. P. No. 173/ 2019)  
Mr. Kunal Sinha, Advocate for Respondent No.1  
Mr. Krishnendu Datta with Mr. Kunal Mimani  
Ms. Mehak Khurana, Advs. for Respondent No. 9.

**ORDER**

**CA634-2020:**

In the order dated 28.01.2021 of this Tribunal, the penultimate paragraph of the order mentioned above, is hereby corrected as "**the Applicant is at liberty to file rejoinder within two weeks from the date of earlier order i.e., 28.01.2021**". The remaining portion of the said order, remains the same.

List the matter for hearing on **11.02.2021**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**